

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 444 of 1995

Friday, this the 26th day of July, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. S. Venugopalan Nair, S/o K. Sivasankara Pillai, Part-time Safaiwala, Aircustoms,, Trivandrum, residing at Syam Nivas, Parambukonam, Naruvamood P.O.
2. A. Sobhanan, S/o S. Alexander, Part-time Safaiwala, Aircustoms, Trivandrum.
3. C.G. Sunil Kumar, S/o P.V. Gopalakrishnan Nair, Part-time Safaiwala, Aircustoms, Trivandrum.
4. V. Sasi, S/o Thampi, Part-time Safaiwala, Aircustoms,, Trivandrum.

.. Applicants

By Advocate Mr M.R. Rajendran Nair.

Vs

The Collector, Customs and Central Excise,
C.R. Buildings, I.S. Press Road, Cochin-18.

.. Respondent

By Advocate Mr S. Radhakrishnan, Addl.CGSC

The application having been heard on 26th July 1996,
the Tribunal on the same day delivered the following:

O R D E R

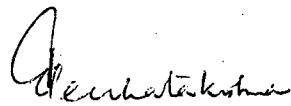
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Standing counsel for respondents submits that applicants 2 to 4 have been granted temporary status and that applicant-1 died in a road accident. The submission is made on the basis of a communication (Order No.38/96 dated 6-2-1996) received from the Office of the Commissioner of Central Excise and Customs,

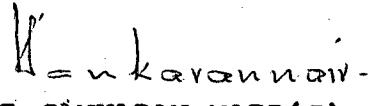
Cochin. Standing counsel will produce a copy of the communication received by him along with a memo.

2. Recording the submission of Standing counsel, we dispose of the application. No costs.

Dated the 26th July, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

P/26-7